

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s). 29665/2012

(Arising out of impugned final judgment and order dated 15/05/2012
in WP 2032/2006 passed by the High Court Of U.p At Lucknow)

RAM KUMAR

Petitioner(s)

VERSUS

BOARD OF REVENUE U.P., LUCKNOW & ORS.

Respondents(s)

(With prayer for interim relief and office report)

Date : 30/06/2014 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s)

Mr. Vivek Singh, Adv.
Mr. Aseem Chandra, Adv.
Mr. Shivansh Singh, Adv.

For Respondent(s)

Mr. Arvind Varma, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Ram Kishore Singh Yadav, Adv.

Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order passed earlier shall continue.

(DEEPAK MANSUKHANI)
COURT MASTER

Signature Not Verified

(M S NEGI)
ASSISTANT REGISTRAR

Digitally signed by
Deepak Mansukhani
Date: 2014.06.30
17:22:26 IST
Reason: